

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1219
ANSWERED ON:29.11.2011
PRINTING OF MRP
Singh Rajkumari Ratna;Singh Shri Ijyaraj

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there are complaints of non-printing of Maximum Retail Price (MRP) on the packages of goods imported from other countries;
- (b) if so, the details thereof;
- (c) whether there is any provision in the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 in this regard; and
- (d) if so, the details of the action taken against the defaulters during each of the last three years and the current year?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a): Yes Sir.

(b): details of the complaints received are at Annexure-A.

(e): Yes Sir, under rule 6

(i) (f) of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 there was a provision of declaring MRP on the packages imported into India, which is repealed w.e.f. 1st April, 2011. A similar provision is given under Rule 6(l)(e) of the Legal Metrology (Packaged Commodities) Rules, 2011 implemented with the Legal Metrology Act, 2009 w.e.f. 1st April, 2011 to declare the retail sale price (MRP) on all the packages imported into India.

(d): the number of cases booked, compounded/ prosecuted during the last three years and the current year are at Annexure-A.